Grants to Delhi Urdu Academy

3338. SHRIMATI KAILASHPATI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to Unstarred Question 924 given in Rajya Sabha on 17th July, 1992 and state:

- (a) the names of the officers who delayed the payment of arrears of HRA and CCA of lady teachers of Government Girls Middle School Madangir, New Delhi;
- (b) the names of officers who delayed the clearance of E. B. cases and the resultant delay in payment of arrears of the Same, in relation to the said teachers;
- (c) if not, what are the detailed reasons therefor:
- (d) whether Government propose to refer the delay cases to C.B.I.; and
- (e) if not, the reasons therefor alongwith the name of the reporting officer?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE (DEPARTMENT DEVELOPMENT **EDUCATION** AND DEP-ARTMENT OF CULTURE) (KUMARI SELJA): (a) and (b) As per Delhi Administration, the delay in payment of arrears of HRA and CCA ete. was 'due to the non-availability of appropriate documents from the previous schools of various teachers . In EB cases, the delay in some cases was due to the non-availability of CRs of the teachers concerned. Since this was a procedural delay, no particular individual could be held responsible.

- (c) Does not arise.
- (d) and (e) "The CBI enquiry into the matter is not considered necessary in view of the reply to parts (a) and (b) above.

Sponsoring of Sports Students

3339. SHRI GHUFRAN AZAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of Sports students sponsored from Punjab by the Sports Authority of India under the various Schemes like SPDA etc., Schemew'fse, during the last three years;
- (b) the names of the schools to which these students have been spon sored;
- (c) whether some students (volley ball) studying at Shivalik Public School, Chandigarh has been nomina ted to Bhopal Nobles Hr. Sec. School, Udaipur;
- (d) if so, the reasons for transferring these under fourteen youngster* to such a distant State:
- (e) whether any representation has been received in this regard; and
 - (f) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMATA BA-NERJEE): (a) A total number of 75 students were sponsored from Punjab by SAI as following:—

- —SPDA: 54 (in 8 disciplines of sports)
- —NSTC: 21 (in 6 disciplines of sports)
- (b) All the sportspersons selected from Punjab under the SAI schemes have been admitted in the SPDA

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centres at Ludhiana and Patiala and the following SAI adopted schools in Punjab only: —

- 1. Shivalik Public School, Mohali.
- 2. Govt. Girls Sec. School, Jalandhar.
- 3. Govt. Sr. Sec. School, Tanda Urmar. Hoshiarpur.
- 4. Govt. Girls Sr. Sec. School, Amritsar.
- (c) Yes, Sir. But the Orders issued in April, 1992 for shifting of boys of Volleyball discipline from Shivalik Public School were subsequently withdrawn.
- (d) The number of studmts in Volleyball discipline in Shivalik Public Schpol was only 4, which is inadequate for team training.
 - (e) No, Sir.
 - (f) Does not arise,

Basic pay of National Discipline Schemje Instructors absorbed in Punjab State Services

- 3340. SHRI KAMACHANDRAN PILLAI. Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the answer to Unstarred Question 1135 given in the Rajya Sabha on 30th July, 1991 and state:
- (a) whether it is a fact that Government have directed the State ami Union Territory Governments to revise ^he pay scales of the former National Discipline Scheme Instructors at par with the teaching staff of the schools of Central/Union Territory administration from 1st January, 1967 onwards till their absorption in their respective State services and re-fix their pay in the State scales in consultation with trie Government of India;
- (b) whether it is also a fact that the Punjab Government while refixing the pay of the former central Natic*

nal Discipline Scheme Instructor's in the State scales considerably reduced their basic pay and that the Union Government allowed it:

to Questions

- (c) if so, the reasons for which their basic pay (which i_s going to affect their pension etc.) have been allowed to be reduced and under what service rules; and
- (d) the steps proposed to be taken to safeguard the interests of former National Discipline Scheme instructors absorbed in Punjab State services?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMTA BANER-JEE): (a) No, Sir. The Central Government issued instructions for re-fixation of pay of ex-NDS Instructors on the basis of judgement given by Karnataka High Court and upheld by Supreme Court.

- (b) and (c) The State Governments including State Government of Punjab have been requested to revise the scales on the basis of instructions issued by the Central Government, which are uniformally applicable to all the states. Therefore, the question of Punjab Government re-fixing the pay of ex-NDS Instructors in lower scale considerably reducing their basic pay and Union Government allowing it does not arise.
- (d) The order_s issued by Central Government for re-fixation of pay etc. of ex-NDS Instructors are applicable uniformally throughout India and no discrimination is made for instructors absorbed in Punjab State services.